

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALIASHRAF FATMI): (a) No such instance has been brought to the notice of the Government.

(b) and (c) Does not arise.

Admission to professional courses

1266. SHRI JANARDHANA POOJARY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is no uniformity in conducting examination and selection of the candidates for admission to various professional courses, as a result while in some States Government Quota is 50% in others it is just 20% with remaining seats being filled by the Management;

(b) if so, details in this regard;

(c) whether Government propose to evolve a uniform admission and fee structure for the professional courses, with a view to eliminating the prevailing confusion over fees and admission quota and constant litigation over the issue; and

(d) if so, details thereof and if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALIASHRAF FATMI): (a) and (b) Admission to professional courses is decided by each State Government taking into account local needs. However, the Hon'ble Supreme Court has ruled that neither the policy of reservation can be enforced by the State nor any quota or percentage of admission can be carved out to be appropriated by the State in a minority or non-minority unaided educational institutions.

(c) and (d) The Government has been consulting all stakeholders including State Governments to evolve a broad policy in this regard.

State Commissions for Women

1267. SHRI C. RAMACHANDRAIAH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that certain States have not set up the State Commission for Women so far;

(b) if so, the reasons therefor;

(c) the steps Government have taken in this regard; and

(d) the alternative mechanism available with the States for addressing women related issues?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): (a) and (b) Setting up of Women Commissions at the State level falls within the purview of the concerned State Government. As per the information furnished by the National Commission for Women (NCW), the following States have not set up the State Commission for Women:—

(1) Jharkhand

(2) Manipur

(3) Nagaland

(c) The Government of India has been requesting the State Governments from time to time to set up State Women Commissions. In addition, the National Commission for Women also takes up the matter with the concerned State Governments for setting up the State Commissions.

(d) The alternative mechanisms available with the States of Jharkhand, Manipur and Nagaland are as follows:-

Jharkhand: The State has established Jharkhand Women Development Society and Jharkhand State Social Advisory Board in the year 2001 and 2004 respectively. These two institutions alongwith other concerned Government Departments, Boards and Committees look after the problems of women in Jharkhand.

Manipur: Government of Manipur has stated that it has approved setting up of a Women Commission.

Nagaland: The State Government has a separate Department for dealing with Social Welfare and Women Development. A State Social Welfare Board has also been constituted. Besides, customary courts have been set up in the State for dealing with family matters.

Model Anganwadi building

1268. SHRIMATI PREMA CARIAPPA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any proposal from the Government of Karnataka for